(2021) 06 SEBI CK 0013

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.521 Of 2021, Appeal No.14 Of 2021

Rajkumar APPELLANT

Vs

Securities And Exchange Board Of India And Anr RESPONDENT

Date of Decision : 11-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0013

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Rajesh Khandelwal, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. It is alleged that there is a delay of 93 days but we find that the impugned order is dated October 25, 2019 and consequently there is the delay of

more than 950 days. Let a reply be filed by the respondents to the application for condonation of delay as well as to the memorandum of appeal on or

before the next date. Connect with Appeal Nos. 465 of 2020 and 352 of 2020 and list on June 23, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

